

[Mr. Speaker]

granting and whether there might be something done by him which, if the Government takes action just now, could be avoided. That is the point that Government has to consider. The fear or apprehension of the hon. Members is, if we take time to take any decision whether during these two days he might do something else which could be prevented if we take action immediately, just now. That is the anxiety of the hon. Members.

Shri Hari Vishnu Kamath: A suggestion was made that his passport could be impounded.

Mr. Speaker: That is for the Government to decide because it is the Government which administers. I am not asking the Government to say what action they are going to take. I do not want the Government to disclose that. It is not necessary that they should disclose what action they intend to take. I am not insisting on that. I do not want that. But they should consider, should give full consideration to this aspect as to whether this delay or waiting on their part to hear the Foreign Secretary and then, afterwards, to take some action might not come in the way of any other thing or might not just encourage Mr. Abdullah to do further harm to this country during these two days which we might take in further discussion.

13.00 hrs.

Shri Lal Bahadur Shastri: As far as I can see, during the next two days I do not think Sheikh Abdullah will be able to do anything further which would harm the interests of our country. But, as I said, in spite of the passport, he is entirely free to do whatever he likes, but he has also to realise that he must suffer the consequences . . . (Interruption).

Mr. Speaker: Now, no further discussion on that. So far as the adjournment motion is concerned, unless I know the facts, I cannot

admit it simply on reliance of the newspapers which may even be correct. No discussion can take place merely on that. They might be a useful guide, they might give us information; but the facts are to be known and, therefore, so far as that is concerned, if the Government wants time, I am inclined to give them time up to Monday. But, again, I repeat my request and that warning that they should take proper precaution to see that nothing further is done during these two days so that our country might suffer . . . (Interruption).

13.01 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the current Session and assented to by the Vice-President discharging the functions of the President since a report was last made to the House on the 22nd March, 1965:

- (1) The Appropriation (Railways) Bill, 1965.
- (2) The Appropriation (Railways) No. 2 Bill, 1965.
- (3) The Appropriation (Vote on Account) Bill, 1965.
- (4) The Industries (Development and Regulation) Amendment Bill, 1965.
- (5) The Kerala Appropriation Bill, 1965.
- (6) The Kerala Appropriation (Vote on Account) Bill, 1965.

13.01½ hrs.

RESIGNATION BY MEMBER

(SHRI AJIT PRASAD JAIN)

Mr. Speaker: I have to inform the House that Shri Ajit Prasad Jain, an

elected Member of Lok Sabha from Tumkur constituency of Mysore State, has resigned his seat in Lok Sabha with effect from the 2nd April, 1965.

13.02 hrs.

STATEMENT RE. PRESIDENT'S HEALTH

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, I merely wanted to inform the House about the health of our President.

Shri Hem Barua (Gauhati): Is it in response to my "calling attention" notice?

Mr. Speaker: No.

Shri Lal Bahadur Shastri: I am glad to inform the House that Rashtrapati, Dr. Radhakrishnan, who underwent an eye operation for cataract extraction at a London clinic on March 22, 1965, has been making satisfactory progress. The bandages have been removed and Rashtrapatiiji is now permitted to sit up and move about gently. He is scheduled to leave the clinic tomorrow. Thereafter, he will stay on in London for some more time for post-operative treatment. I am sure, the House would join me in wishing him complete and speedy recovery and safer return.

श्री मधु लिमये (मुंबई):**

Shri Raghunath Singh (Varanasi): No, Sir, we protest.

श्री मधु लिमये : **

Shri Vidya Charan Shukla (Mahasamund): Sir, this remark must be expunged from the proceedings. It cannot find a place in the record of the House.

Shri R. S. Pandey (Guna): This should be expunged from the record.

Mr. Speaker: If that is the desire, I have no objection to taking it out. It might be taken out.

श्री मधु लिमये : मेरा वाक्य सृष्टिये, फिर आप हुक्म दे जिये ।

अध्यक्ष महोदय : अगर कुछ नही सुनना चाहता हूँ ।

12.04 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 5th April, 1965, will consist of:

- (1) Further discussion and voting on the Demands for Grants under the control of Ministry of Commerce.
- (2) Discussion and voting on the Demands for Grants relating to the following Ministries:

Irrigation and Power.

Community Development and Co-operation.

Information and Broadcasting.

Rehabilitation.

Labour and Employment.

Transport.

Shri S. M. Banerjee (Kanpur): Sir, I would like to submit that some of us, my hon. friend, Shri Madhu Limaye, myself and others, have tabled a No-day-yet-named Motion on the statement of the hon. Home Minister on the Proclamation of President's Rule in Kerala. Since this matter is of urgent public importance, I would request the hon. Minister, through you, that a discussion may be

**Expunged as ordered by the Chair.